## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 1/252/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.02.2018</u>

Name of the Company:

Harshadbhai Patel

(A-1 Technologies Pvt Ltd)

V/s.

Registrar of Companies

Section of the Companies Act:

Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

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## ORDER

None present for Appellant. None present for ROC.

Director of the Company Mr. Harshad Patel wrote a letter dated Nil to Registry and it was received by the Registry on 25.01.2018.

Appellant or his professional is directed to be present before this Tribunal on 14.03.2018 for hearing, failing which further steps follows.

Registry is directed to send a copy of this order to the Appellant.

List the matter on 14.03.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL